

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO-2455

ANSWERED ON MONDAY, DECEMBER 18, 2023/AGRAHAYANA 27, 1945 (SAKA)

LOAN DEFAULTERS

2455. SHRIMATI MALA ROY

Will the Minister of FINANCE be pleased to state:-

- (a) whether the Government has data on the number of loan defaulters in the country;
- (b) if so, the details thereof;
- (c) the number of these defaulters who owe less than Rs. 5 crore; and
- (d) the steps being taken to recover the loans from the defaulters?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) to (d): As per Reserve Bank of India (RBI) data, as on 31.3.2023, there are 2,05,58,528 non-performing assets (NPA) accounts in scheduled commercial banks, out of which 2,04,21,889 accounts are those wherein quantum of NPA is less than or equal to Rs. 5 crore.

For recovery of loan from defaulters, banks initiate actions in such accounts through various recovery mechanisms available, such as filing of a suit in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, 2016, through negotiated settlement/compromise, and through sale of non-performing assets.
